

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

31-05-2018

To
The Liquidator
M/s Deep Water Services (India) Ltd
Energy House, 81,
D.N.Road, Mumbai - 400 001

From
M/s. Carlton Industrial Engineers,
221, Bussa Industrial Estate,
Century Bazar Lane,
Prabhadevi, Mumbai – 400 025.

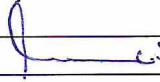

Subject: Submission of proof of claim in respect of the liquidation of M/s Deep Water Services (India) Ltd under the Insolvency and Bankruptcy Code, 2016.

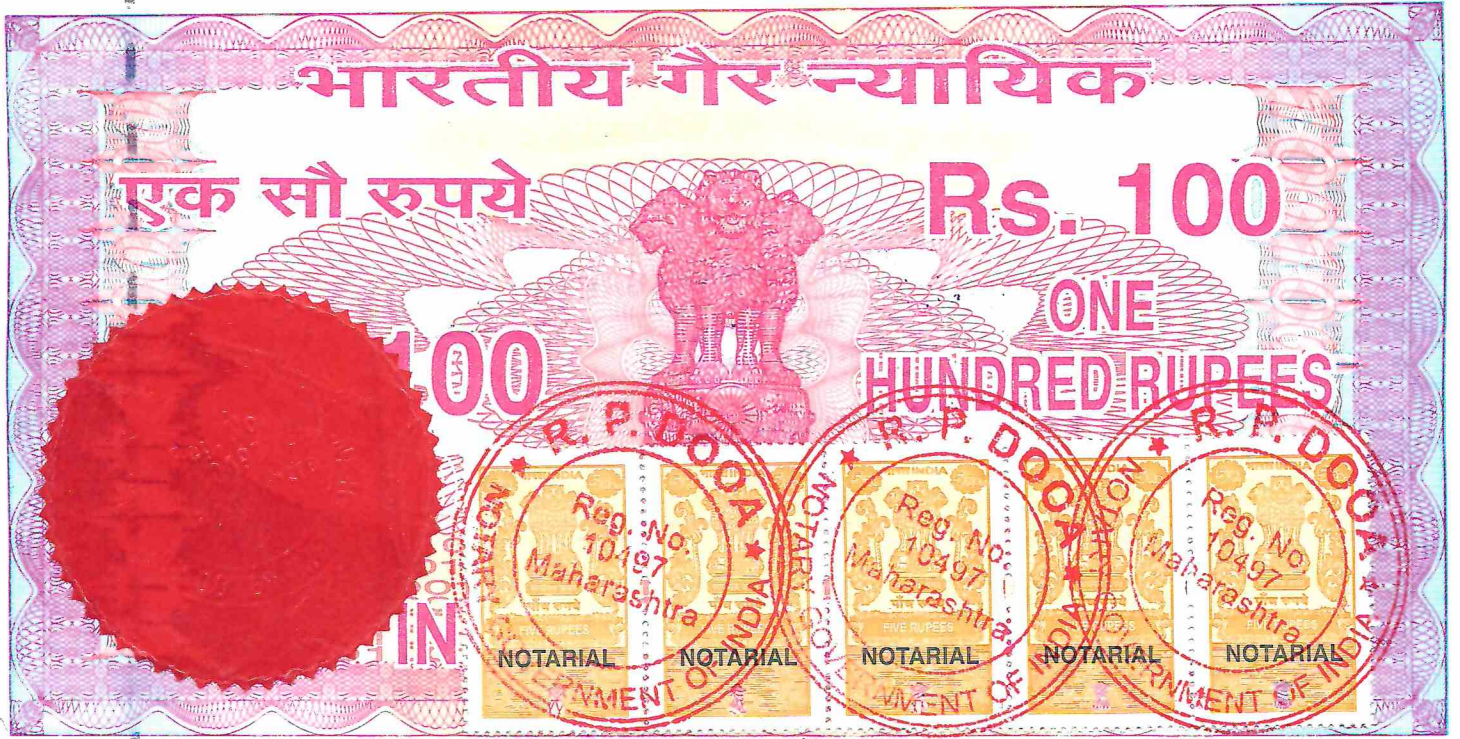
Madam/Sir,

M/s. Carlton Industrial Engineers hereby submits this proof of claim in respect of the liquidation of M/s Deep Water Services (India) Ltd. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	M/s. CARLTON INDUSTRIAL ENGINEERS PROP. MAHENDRANATH V. TRIVEDI PAN : AAAPT6043J
2	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	221, BUSSA INDUSTRIAL ESTATE, CENTURY BAZAR LANE, PRABHADEVI, MUMBAI – 400 025.
3	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPLE : 36,53,990/- INTEREST CLAIM : 0 TOTAL CLAIM : 36,53,990/-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	AS PER ATTACHED ANNEXURE 1) INVOICE COPY 2) DELIVERY CHALLAN OR COMPLETION CERTIFICATE & 3) WORK ORDER
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	N.A.
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	DETAILS OF OUT-STANDING STATEMENT SUBMITTED TO THEIR ACCOUNT DEPT. AND PAYMENT WAS PROMISED WITHIN 6 MONTH FROM SUCH DATE WHICH OBLIGATION HAS NOT BEEN FULFILEED YET.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE	N.A.



	DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	N.A.
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	N.A.
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	A/C Name : CARLTON INDUSTRIAL ENGINEERS A/C No. : 53011502198 BANK NAME : STATE BANK OF INDIA BRANCH : PORTUGUESE CHURCH BR. DADAR (W) MUMBAI- 400028. Branch Code : 30355 IFSC CODE : SBIN0030355
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	1) INVOICE COPY 2) WORK ORDER 3) DELIVERY CHALLAN OR COMPLETION CERTIFICATE
Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)		
 		
MR. MAHENDRANATH VIDYANIWAS TRIVEDI		
Proprietor of M/s. Carlton Industrial Engineers		
1502, Vainganga, Sir Pochkhanwala Road, Worli Sea Face Mumbai - 400 030		
*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.		



महाराष्ट्र MAHARASHTRA

2018

TM 554682



AFFIDAVIT

प्रधान मुद्रांक कार्यालय, मुंबई
प.मु.वि.क्र. ८०००००९
18 MAY 2018
सक्षम अधिकारी

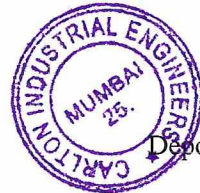
I, Mahendranath V. Trivedi a proprietor of M/s. Carlton Industrial Engineers, currently residing at 1502, Vainhanga, Sir Pochkhanwala Road, Worli, sea face Mumbai – 400 030, do solemnly affirm and state as follows:

1. The above named corporate debtor was, at liquidation commencement date, that is, the _____ day of _____ 20_____ and still is, justly and truly indebted to me, in the sum of Rs. 36,53,990/- (Rs. Thirty Six Lakhs Fifty Three Thousand nine Hundred Ninety Only) (for Refurbishment and Recertification of Burner Boom (60 ft long), Refurbishment of Agitator Shaft and Modification of Pod Lines on board "Rig Badrinath".
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:
1) Invoice 2) Delivery Challan or Completion Certificate and 3) Work Order
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever.

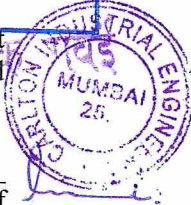
Solemnly, affirmed at **Mumbai** on Wednesday, the **31 day of May 2018**.

Before me,

Notary / Oath Commissioner

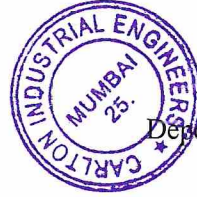


Deponent's signature

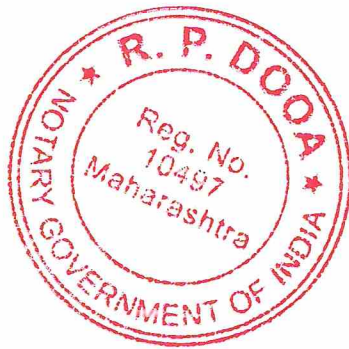


VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom. Verified at Mumbai on this 31th day of May 2018.



Deponent's signature



Attested by me

31/5/18

RAKESH P. DOOA
B. Com. LLB.
Advocate High Court,
Notary Government of India.
8, Kondaji Bldg., No. 3,
Behind Tata Hospital, Parel,
MUMBAI-400 012.